

14.37 hrs.

INDIAN NURSING COUNCIL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) On behalf of Shri Saleem Iqbal Shervani, I beg to move :

"That in pursuance of Section 3 (1) (o) of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Indian Nursing Council, New Delhi, subject to other provisions of the said Act."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Section 3 (1) (o) of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Indian Nursing Council, New Delhi, subject to other provisions of the said Act."

The motion was adopted.

14.38 hrs.

MATTERS UNDER RULE 377

- (i) **Need to accord approval by Railways to Maharashtra Government proposal to Construct the road linking Pachora and Ghoregaon.**

[Translation]

SHRI ANNASAHIB M.K. PATIL (Erandol) : Under rule 377, I would like to inform that there is a road along railway line from Pachora to Golan via Tarkheda and Talegaon to Ghoregaon via Karajgaon in my parliamentary constituency Erandol. There are potholes everywhere. Vehicles passing through this road get damaged and it proves very dangerous for the children, ill persons and old people on this road. Maharashtra Government had tried to construct road along with railway line but the railway authority did not accord permission to it.

I, therefore, urge the Government to ask the railway authority to accord approval to Maharashtra Government to construct road along the railway line from Pachora to

Gatan village via Tarkheda, and from Talegaon to Ghovregaon via Karajgaon.

- (ii) **Need to increase the supply of Coal to South Bihar**

SHRI MAHABIR LAL BISHVAKARMA (Hazaribagh) : Mr. Deputy Speaker, Sir, there is acute shortage of coke in Hazaribagh, Chatra and Kodarm districts of South Bihar. Although there are a number of coal mines of Central Coal Field Limited in Hazaribagh district, yet most of the people of Hazaribagh, Chatra and Kodarma are poor. Their main source of fuel is coal. In the past the people of these areas used to buy Coal from the small shops but, the supply of coal to the shops has been discontinued for the last ten months. As a result the people are facing a lot of difficulty.

As per arrangement the Government is allotting coal to big dealers for further supply instead of allotting coal to small shopkeepers but the big dealers do not distribute it among the local people but send it outside the districts.

So, I request the Central Government to supply coal in the above areas again to small shopkeepers so that the people of the area get coal for their use easily.

- (iii) **Need to provide direct air service between Delhi and Saurashtra region in Gujarat**

DR. VALLABH BHAI KATHERIA (Rajkot) : Mr. Deputy Speaker, there is no direct air service to Delhi from the Saurashtra region of Gujarat. Saurashtra region has developed as a big industrial area. There are industries like oil mills, brass parts, diamond cutting, cement, A.C. parts, iron, watch, saris, cloth, plastics etc. there but there is no air service for Delhi. Earlier there used to be a Rajkot-Delhi air service which has been discontinued now. Rajkot is also not very far off from Amreli Smada Nagar, Jamnagar, Junagarh, Porbander, Kutch and some other places. Members of Parliament can come to Rajkot from their constituencies in an hour or two and catch flight for Delhi. Traders and industrialists have to visit Delhi, U.P. Punjab, Himachal Pradesh, Kashmir, Haryana in connection with their business. They have to face hardships. They reach Delhi by taking flight from Bombay or Ahmedabad. All air facilities required from Rajkot to Delhi are available at Rajkot. Several organisation and the Members of Parliament have demanded that a direct air service should be started between Rajkot and Delhi.

- (iv) **Need to Ensure Utilisation of Funds Under Border Area Development Funds on High Priority Projects**

[English]

COL. SONA RAM CHOUDHARY (Barmar) : Mr. Deputy-Speaker, Sir, I represent the backward and

underdeveloped districts Barmer and Jaisalmer (Rajasthan). The Ministry of Home Affairs, every year, allot special funds for development of these districts. These funds are called 'Border Area Development Funds (BADF). Allocation of these funds for each district is to the tune of Rs. 10 to 12 crore per year.

But norms and guidelines issued by the Ministry of Home Affairs are not properly implemented in the allotment of funds. Priority of funds should be for drinking water, roads, education and health services only, whereas it is spent lavishly on construction of luxurious houses for officers.

This was pointed out to the Collector Barmer by me, Parmukh of District and six Pradhans of Panchayat Samities. But nothing positive has come out so far.

This issue was also brought to the notice of the Chief Secretary, Government of Rajasthan, in writing, and followed by personal interview with him on 9th July, 1996.

I apprehend that these funds may be siphoned to less priority projects.

Therefore, through you, I request the hon. Home Minister to intervene in the matter and ensure that funds are spent as per guidelines issued by the Ministry of Home Affairs keeping in view the problems of poor people of Barmer District.

(v) Need to extend Intensive Employment Scheme to Samastipur District of Bihar

[Translation]

PROF. AJIT KUMAR MEHTA (Samastipur) : Mr. Deputy Speaker, Samastipur district is an industrially backward area. There are only two sugar mills in the name of industry out of which one is closed. There is a sick jute mill and a closed paper mill here. In the absence of job opportunities the youth of this area are forced to go to other states like Punjab, Haryana, Delhi etc. Every year a large number of educated or uneducated youth are becoming unemployed. As a result of which criminal tendency is increasing in the district and they are turning towards terrorism in large numbers.

So, I request the Central Government to include these district into Intensive Employment Scheme so that the youth may get employment opportunities.

(vi) Need to check severe erosion caused by the river Ganga in West Bengal

[English]

DR. ASIM BALA (Navadwip) : Erosion caused by the river Ganga is a serious problem in my

parliamentary constituency. Vast area from Navadwip to Kalyani Majherchar is damaged due to the severe erosion. From Farakka to Haldia, Ganga embankment has been eroded manifold. Navadwip is a very old town. Navadwip is the birth place of Gouranga Mahaprabhu. Navadwip Municipality and its surrounding areas, Swarupgange, Nri Singapore, Mathidanga, Tarapur, Sahedbanga, Charswarhati, Sanyalchar, Majherchar have severely been damaged. Not only these areas are damaged, but other areas have also been swallowed by the erosion caused by the Ganga.

In 1992, the then Minister of Water Resources visited these areas and an all party delegation from West Bengla met the Prime Minister and the Minister in this regard. The State Government, with its meagre funds used to make some repair work, but every time it is washed away into the river Ganga. In this manner, thousands of acres of agricultural land is being damaged by erosion of the Ganga. For permanent protection, it is essential to invest heavy fund but the State Government does not have the capacity to spend more for preventive measures of embankment repair etc. Moreover, water of the Ganga is under the Central Government and this erosion by the Ganga water creates serious problems. Every year, due to erosion, the river bed is raised. Since long no programme has been undertaken. For this reason several river courses have come into being and it is difficult to identify the real course of the Ganga river.

I urge upon the Union Government to take effective steps in this matter and save the life and property of the people.

(vii) Need to declare Giripur area in Himachal Pradesh as Scheduled Tribe area

[Translation]

SHRI K.D. SULTANPURI (Shimla) : Mr. Deputy Speaker, there are some areas falling in my parliamentary constituency in Himachal Pradesh which need to be declared as Scheduled Tribes area. The Scheduled Tribe Commission has already submitted its report to the Central Government in this regard. The people of Giripur area, which was included in the Sirmour state after separating it from Jaunsar Bhabhar areas of U.P., which is a Tribal area and my all relatives are residing in this area, have been demanding since long that this area should be declared as Scheduled Tribe area.

In addition to it Chauhra block (Nerua Sub Tehsil of Dodaraibar Chaupal) of Rodu Assemble Constituency, which is a part of Shimla district, should also be included in the Scheduled Tribe area because the people of